

**Easy Exit Scheme for defunct companies**

43. SHRI D.P. TRIPATHI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the number of defunct/inactive companies in the country, including Maharashtra, have risen over the years;

(b) if so, the details thereof during the last two years;

(c) whether Government has announced the 'Easy Exit Scheme' for defunct companies to get their names struck off by the Registrar of Companies (ROC);

(d) if so, the details thereof and the response of the companies thereto; and

(e) the other steps taken/being taken by Government in this regard?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) A company which is struck off from the register of companies under section 560(5) of the Companies Act, 1956 is marked as a defunct company in the MCA21 database. Further, companies which have not filed their statutory returns for the last three consecutive years have been marked as dormant in the MCA21 database. Details of such companies for the Country, including for Maharashtra is as follows :—

Year	No. of Defunct Companies	No. of Dormant Companies
As on 31.03.2014	45,603	1,20,956
As on 16.07.2015	61,449	1,39,127

In the State of Maharashtra 10,038 and 33,440 companies have been marked as defunct and dormant respectively as on 31.03.2014, while 12,146 and 33,850 companies have been marked as defunct and dormant as on 16.07.2015.

(c) to (e) The Ministry of Corporate Affairs had implemented an Easy Exit Scheme in the years 2010 and 2011. The scheme provided an opportunity to defunct companies for getting their names struck off from the register of companies. 35,174 number of companies availed of the said scheme which was closed on 30.04.2011. Further, under the "Fast Track Exit Mode" scheme that was launched on 03.07.2011 and is continuing, 7761 and 14912 companies have filed applications for striking off their names during the financial year 2013-14 and 2014-15 respectively.

**Progress on Rafale fighter aircraft deal**

44. DR. R. LAKSHMANAN: Will the Minister of DEFENCE be pleased to state:

(a) the details of the progress made in 'Rafale fighter' deal between India and France; and

(b) the tentative date by which Rafale fighter aircraft will be inducted in the Indian Air Force?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) As per the India-France Joint Statement issued by the two countries during the Prime Minister's visit to France, Government of India conveyed to the Government of France that in view of the critical operational necessity for Multirole Combat Aircraft for Indian Air Force (IAF), Government of India would like to acquire (36) Rafale jets in fly-away condition as quickly as possible. The two leaders agreed to conclude an Inter-Governmental Agreement for supply of the aircraft on terms that would be better than conveyed by Dassault Aviation as part of a separate process underway, the delivery would be in time-frame that would be compatible with the operational requirement of IAF; and that the aircraft and associated systems and weapons would be delivered on the same configuration as had been tested and approved by Indian Air Force, and with a longer maintenance responsibility by France.

A Negotiating Team has been constituted to negotiate the terms and conditions of the procurement of 36 Rafale jets and recommend the draft agreement. The meetings of the Indian Negotiating team with the French side have commenced.

#### **Procurement of bullet proof jackets**

45. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government had announced last year to procure fifty thousand new bullet proof jackets for the army; if so, the details thereof;

(b) the reasons for emergency procurement of fifty thousand bullet proof jackets not being materialized, so far;

(c) whether as on date the army lacks 1.86 lakh bullet proof jackets; and if so, the details thereof; and

(d) by when actual procurement is likely to be made?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (d) Bullet proof jackets (BPJs) are scaled item. They are procured and provided to the armed forces as per laid down policy. The procurement case of 1,86,138 BPJs is at Trial stage and the case of 50,000 is at Technical Evaluation Committee stage.